

**MINISTRY OF INFORMATION  
AND BROADCASTING—  
(FILM AND TELEVISION  
INSTITUTE OF INDIA)**

**ESTIMATES COMMITTEE  
1991-92**

**TENTH LOK SABHA**



**LOK SABHA SECRETARIAT  
NEW DELHI**

# SIXTEENTH REPORT

## ESTIMATES COMMITTEE

### (1991-92)

(TENTH LOK SABHA)

**MINISTRY OF INFORMATION AND BROADCASTING—  
(FILM AND TELEVISION INSTITUTE OF INDIA)**

**[Action Taken by Government on the Recommendations  
contained in the 13th Report of Estimates Committee  
(Ninth Lok Sabha) on the Ministry of Information and  
Broadcasting—Film and Television Institute of India]**



सत्यमेव जयते

*Presented to Lok Sabha on 10th April, 1992*

LOK SABHA SECRETARIAT  
NEW DELHI

*April, 1992/Vaisakha, 1914 (s)*

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Corrigenda to the Sixteenth Report  
of Estimates Committee (1991-92)

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**LIST OF MEMBERS OF THE ESTIMATES  
COMMITTEE (1991-92)**

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2. Shri K.K. Sharma— *Joint Secretary*
3. Shri B.B. Pandit— *Director, Estimates Committee*
4. Shri K.L. Anand— *Asstt. Director*

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\*\*Shri Digvijaya Singh has resigned from the membership of the Committee on Estimates with effect from 6 March, 1992.

\*Elected w.e.f. 6th March, 1992 vice Shri Vijay N. Patil resigned from the Committee.

## INTRODUCTION

1. The Chairman of the Estimates Committee have been authorised by the Committee to submit the Report on their behalf present this Sixteenth Report on action taken by Government on their recommendations contained in the Thirteenth Report of the Estimates Committee (Ninth Lok Sabha) on the Ministry of Information and Broadcasting—Film and Television Institute of India.

2. The 13th Report was presented to Lok Sabha on 2nd January, 1991. Government furnished their replies indicating action taken on the recommendations contained in that Report of 14th August, 1991. The draft report was adopted by Estimates Committee on 3rd April, 1992.

3. The report has been divided into following Chapters:

- (i) Report
- (ii) Recommendations/Observations which have been accepted by Government.
- (iii) Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies.
- (iv) Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee.
- (v) Recommendations/Observations in respect of which final replies of Government are still awaited.

4. An analysis of action taken by Government on the recommendations contained in Thirteenth Report of Estimates Committee (Ninth Lok Sabha) is given in Appendix. It would be observed that out of 27 recommendations made in the Report, 13 recommendations i.e. about 48.15 per cent have been accepted by Government and the Committee do not desire to pursue 2 recommendations i.e. about 7.41 per cent in view of Government replies. Replies of Government in respect of 8 recommendations i.e. about 29.62 per cent have not been accepted by the Committee. Final replies in respect of 4 recommendations i.e. about 14.82 per cent at still awaited.

NEW DELHI;

6 April, 1992

Chaitra 17, 1914(S).

MANORANJAN BHAKTA

*Chairman*

*Estimates Committee.*

## CHAPTER I

### REPORT

1.1. This report of Estimates Committee deals with action taken by Government on the recommendations contained in their 13th Report (9th Lok Sabha) on the Ministry of Information and Broadcasting which was presented to Lok Sabha on 2nd January, 1991.

1.2. Action Taken notes have been received in respect of all the 27 recommendations in the Report.

1.3. Action Taken notes on the recommendations of the Committee have been categorised as follows:-

(i) Recommendations/Observations which have been accepted by the Government:

Sl. Nos. 4, 8, 9(c), 9(d), 9(f), 10, 11, 11(b), 12, 12(a), 13, 16, 17.

(Chapter II-Total-13)

(ii) Recommendations/Observations which the Committee do not desire to pursue in view of Government replies:

Sl. Nos. 2, 5.

(Chapter III-Total-2)

(iii) Recommendations/Observations in respect of which Government's replies have not been accepted by the Committee:-

Sl. Nos. 6, 7, 7(a), 7(b), 9, 9(e), 14 and 15.

(Chapter IV-Total-8)

(iv) Recommendations/Observations in respect of which final replies are still awaited:-

Sl. Nos. 1, 3, 9(a), 9(b).

(Chapter V-Total-4)

1.4. The Committee will now deal with action taken by Government on some of the recommendations.

#### *Granting Statutory Status to FTII*

##### **Recommendation (Sl. No. 1, Para 1.19)**

1.5 The Committee had regretted that recommendations made by its predecessor Committee and also reiterated by two expert Committees i.e. Khosla Committee and Satish Chandra Committee, for granting a statutory status to the FTII, had not been implemented even though more than 20 years had elapsed. The Ministry was yet to give consideration to this recommendation of the Estimates Committee. The



Committee had also desired that the Ministry should review this position and clarify its stand.

1.6 The Ministry in their reply stated that they were reviewing the matter in greater detail and that a further report would be submitted.

1.7 The Committee are distressed at the casualness shown by the Ministry towards a very old and important recommendation of the Committee. They note with surprise that inspite of the fact that report of the Committee was presented almost a year back in which they had expressed their unhappiness on delay in taking a decision in the matter, the position remains the same the Ministry have shown no evidence of having taken any concrete step in this regard. Reiterating their recommendation the Committee urge the Ministry to initiate urgent action in this behalf with the seriousness it deserves and to apprise the Committee about the 'action taken' within a period of 3 months.

*Reviewing the Organisational Structure and Broad-basing the FTII Society.*

#### **Recommendation (Sl. No. 6, Para 1.53)**

1.8 The Committee had found that the FTII was being run effectively by the Governing Council as its main executive body. They were however not able to appreciate the exact role assigned to the FTII Society. The Committee, therefore, recommended that Government may consider reviewing the organisational structure of the Institute with a view to relationalising it. At the same time the Committee had also recommended that apart from making the FTII Society more broad-based it should be assigned certain specific functions, such as approval of the annual budget, plan objectives and goals, academic programmes etc., in order to draw upon the experience and the knowledge of most members of the Society.

1.9 The Ministry in their reply stated that "the recommendations have been noted."

1.10 From the bland manner in which the reply has been furnished the Committee cannot but conclude that the Ministry has not given serious thought to their recommendation. The Committee would expect the Ministry to state the exact and latest position, specifying the steps taken to review the organisational structure of the Institute and the specific functions proposed to be assigned to FTII Society. The Committee, therefore, reiterate their recommendation and call upon the Ministry to take urgent steps in this regard. The Committee would like to emphasise that when they make some specific recommendation, this should be given serious and indepth thought by the Government and evasive replies like "Noted" should be avoided.

*Delay in Appointment of Director of FTII*

**Recommendation (Sl. No. 7, Para 1.54)**

1.11 The Committee had noted that Institute has been a pioneering institution in the country for imparting training in the field of film and electronic media and that in this context the role of the Director of FTII was very crucial. The Committee had commented adversely about the delay in the appointment of a full time incumbent for this post.

1.12 The Ministry in their reply stated that the intention of the Governing Council as well as Government was to select one of the leading film makers as Director, FTII. Even after considerable effort, this could not be achieved. As the selection, approval etc., of such a candidate was time consuming the post of Director, FTII had remained vacant from September 1984 to November 1988. Ultimately, the Government had to select a suitable officer from the organised services.

1.13 The Committee are unable to accept the reply of the Ministry. The Committee are convinced that had the Ministry pursued the matter seriously it would not have taken it four long years to appoint a Director in the Institute. Moreover, the Committee have been given no inkling of the action plan to be followed by the FTII/Government to avoid recurrence of similar situations in future. Thus while reiterating the recommendation, the Committee would like the Ministry to state what course of action is being adopted to avoid delays in appointment of Director FTII in future.

*Fixing of Eligibility Criteria for the Post of Director*

**Recommendation [Sl. No. 7 (a), Para 1.55]**

1.14 The Committee had expressed its dissatisfaction over the fact that no criteria had been fixed for this appointment. Explanation of the Ministry that eligibility criteria had not been fixed as FTII was an autonomous body was disingenuous. The Committee had expressed the view that FTII could have easily done the needful; equally the government could have, without impinging on autonomy, taken initiative in this regard. The Committee had desired to be apprised of the steps taken by the Ministry for rectifying this situation.

1.15 In their reply, the Ministry stated that Khosla Committee had recommended broad guidelines for the appointment of Director and that it was difficult to lay down more specific criteria for the selection of Director. This was because not many persons were available in the field of cinema who were willing and suitable to take up the responsibility to running a premier institute like FTII. Laying down specific criteria might have further limited the selection and choice in an area which was already very narrow.

1.16 The Committee are dismayed to note that the Ministry did not laydown even the broad guidelines for the appointment of Director.

**Reiterating their recommendation, the Committee desire the Ministry to initiate action urgently in this behalf and apprise them of the progress made within a period of three months.**

*Director—Person with First Hand Knowledge of Film Making Process*

**Recommendation [Sl. No. 7 (b), Para 1.56]**

1.17 The Committee had expressed the belief that only such a person who had first hand knowledge of the film making process, could inspire the students and infuse confidence among the staff, would be successful as the Director of the institute. In the opinion of the Committee a professional person having intimate knowledge of film making process should have manned the post of Director as recommended by the Khosla Committee. Moreover with the appointment of a Registrar to look after administrative matters, the appointment of a civil servant as a Director of the Institute did not appear any more justifiable.

1.18 The Ministry replied that even while the efforts of the Government are always first to select a person connected with the art of film making to the post of Director the appointment of a civil servant had been made under exceptional circumstances on the recommendation of the Governing Council.

1.19 The Committee are not convinced with the reply of the Ministry and emphasize that genuine efforts should have been made to select a person connected with the art of film making to the post of Director by giving it wide publicity and if necessary to make the post more attractive. The Committee recommend that the vacancy of Director's post and its essential QRS should henceforth be publicised in all important newspapers of the country including film journals and newspapers. They also desire immediate action for appointment of a film maker as the Director of FTII.

*Tenure of The Director*

**Recommendation (Sl. No. 8, Para 1.57)**

1.20 The Khosla Committee had *inter alia*, recommended, that the tenure of the Director should be fixed for a period of 3 years. The Committee find that this important recommendation of the Khosla Committee had been ignored as different Directors of the Institute have held their post for periods ranging from eight months to five years. This, in the opinion of the Committee was an undesirable trend. The Committee, therefore, had recommended that the tenure of the Director should be fixed for a period of three years and made non-renewable, unless-otherwise decided by the Governing Council of the Institute.

The Ministry in its reply stated:

"Khosla Committee recommended that the tenure of the Director of the Institute should be three years. As suggested by the Estimates Committee the tenure of the Director may

be fixed as three years, to be renewed only if the Governing Council finds the need to do so."

**1.21 It is not clear from the reply of the Ministry whether or not the Ministry have accepted the recommendation of the Committee. The Committee urge the Government to explicitly state their stand regarding tenure of the Director.**

### *Students Unrest*

#### **Recommendation (Sl. No.9, Para 1.78)**

1.22 The Committee had regretted to note that no complete account of the demands/grievances of the students is available. In the opinion of the Committee this fact was illustrative of the indifference with which the administration of the Institute, which in some measure includes the Ministry as well, has been viewing student unrest. The belief was strengthened by the almost one sided picture, presented by the Ministry, in the written notes submitted to the Committee. The Committee were unable to appreciate the views expressed by the Ministry that students were entirely responsible for a break-down of dialogue, or, that "they were beyond redemption". The Committee wish to emphasise that this was too blanket a condemnation, unworthy of any administration. In this context the Committee found it strange that the consultative machinery suggested by the Khosla Committee as far back as 1971 was established only in 1990. The Committee could not understand why the students did not agree to nominate their member on this Consultative Committee. The Committee had, therefore, recommended a proper activation of the consultative Committee of the Institute.

1.23 In their reply the Ministry has stated that the Director, Dean (F) and the Faculty had always been consulting the students and their representatives on all matters concerning the students. The Executive Committee of the Students' Association consisting of President, Secretary and Class representatives would discuss their problems with Director, Dean and the Faculty. This arrangement was the same as suggested by Khosla Committee except that it was not formalised. When it was formalised after the recent strike, the students did not nominate their members on the Committee owing to differences of opinion among themselves. Now that the situation is normal, the Consultative Committee would be activated formally during this academic year with the cooperation of the students.

1.24 The Committee is unhappy to note that the Ministry has come out merely with a promise after a lapse of two years and no concrete steps have been taken by the Ministry to activate the Consultative Committee in the Institute. The Committee would like to emphasize that the Ministry should deal with their recommendations with all promptness and expedite implementation thereof in letter and spirit.

*Decline in the Enrolment of Students in the Institute*

**Recommendation [Sl. No. 9 (d), Para 2.16].**

1.25 The Committee had observed with concern the declining number of students enrolling in the Institute. The Committee had hoped that both the Ministry and the Institute will take immediate steps to examine the underlying causes and take remedial steps.

1.26 The Ministry while noting the observations of the Estimates Committee have in their reply stated that even though there had been slight fluctuations in the number of students enrolling in the Institute, there was no declining trend. Following data regarding number of students enrolling against the annual capacity of 40 in different years has been furnished by the Ministry in support of their assertion.

1982-36; 1983-39; 1984-39; 1985-37; 1987-33; 1988-38; 1989 - 34; 1990 (admissions postponed by one semester to February 1991); 1991- 31 (one Indian and eight foreign students were expected to join soon).

1.27 The Committee are not convinced by the reply. They feel that ordinarily the demand for seats should have exceeded the capacity. In their opinion the fact that the number of students enrolled has remained well below the capacity year after year clearly reflects a drop in the popularity of the institution.

1.28 The Committee therefore reiterate its earlier recommendation. They would also like the Ministry to conduct an indepth study to find out the reasons for lack of popularity of courses offered by FTII. The Committee would also like to be apprised of the concrete remedial action taken in this regard.

*Reintroduction of Acting Course in FTII*

**Recommendation [Sl. No. 9 (e), Para 2.17]**

1.29 The Committee had further noted that the course of Acting in FTII which was started in 1962 was discontinued in 1976 due to deteriorating student discipline in the Institute. The Committee had desired the reintroduction of this course to be examined afresh.

1.30 The Ministry in their reply stated that the reintroduction of the course in Film Acting would be examined in the context of the present pattern of courses offered by the Institute. The Acting Course could not be thought of as a specialisation right from the first year, as earlier conducted in isolation without having anything common with other specialisations; otherwise, it would create, once again, the problems faced by the Institute earlier. The Acting Course would have to be a part of the main courses in cinema. For this, the Course structure, admission criteria, and teaching methodology would need to be changed drastically. These aspects would be examined and the desirability of such a course, assessed.

1.31 The Committee while accepting the reasoning of the Ministry fail to understand what is withholding the Government from reviewing the course structure, admission criteria and teaching methodology in order to examine the desirability of starting a course in acting. The Committee would emphasize the urgency of the decision being taken by the Government in this regard. They would also like to be apprised of the position.

*Professionally Experienced Teachers*

**Recommendation (Sl. No.12 (a), Para 3.26)**

1.32 The Committee had expressed concern about undue delay in implementing two important recommendations of the Khosla Committee regarding the importance of exposing the students to professionally experienced teachers.

1.33 The Ministry in their reply stated that the facility of sabbatical leave was now available to all the academic staff of the Institute. It has been further stated that the Institute could not successfully implement the recommendation to appoint teachers from the industry for short duration as eminent professionals were not willing to stay at pune taking time off from their busy schedule of work. The deficiency had, however, been made up by inviting as guest lecturers eminent professionals from the industry to conduct workshops for shorter durations. One eminent film-maker was invited as film-maker-in-residence for one month in a semester. This had proved very useful to the students.

1.34 The Committee would have expected the Ministry to give an assessment about the implementation of the Scheme of 'Sabbatical Leave'. They would also liked to be furnished with further details about the association of eminent film makers for conducting workshops, criteria for their selection and procedure adopted for assessing their performance and the impact made by the same on the working of the Institute.

*Posts vacant in FTII*

**Recommendation (Sl. No. 13, Para 3.34)**

1.35 The Committee had noted that almost all the posts of Deans, Professors and Lecturers were lying vacant in the FTII. In the absence of a full complement of teaching staff, the Committee had failed to understand how the FTII could attain the desired levels of excellence in teaching, and in training. The Committee would have liked the Ministry of Information and Broadcasting to consider the question of revision of pay scales. They desired to be apprised of further progress in the matter.

1.36 The Ministry in their reply stated that a number of teaching

posts in FTII were still vacant. This was because there was no response from suitable persons to the advertisements. Raising the pay-scales of the teaching staff might help solve this problem. A proposal for introducing U.G.C. pay scales for the teaching staff of FTII was under the consideration of the Government.

1.37 The Committee are dismayed to find that nothing concrete has been achieved so far for filling up the vacancies in the Institute. They fail to understand how, in the absence of complete teaching faculty, the Institute can maintain its reputation and attract students. The Committee would therefore urge the Ministry to finalise the revision of pay scales of teachers without any further delay followed by expeditious decisions on other related matters. They would like to be apprised of the concrete action taken on the matter.

#### *Allocation of funds*

##### **Recommendation (Sl. No. 14, Para 4.7)**

1.38 The FTII was sanctioned an amount of Rs. 200 lakhs during the 7th Five Year Plan, against the original proposal of Rs. 761.00 lakhs. This allocation was given exclusively for the Film Wing. The Committee had noted that due to non-allocation of fund for TV Wing the requirements of the Institute, had got accumulated over the years. The Committee had liked the Ministry of Information and Broadcasting to impress upon the Planning Commission the need of sanctioning funds for both the Television and Film Wing of the FTII. This would ensure the setting up of a new TV Studio while augmenting and updating the existing equipment and facilities.

1.39 The Ministry in their reply stated that the observations had been noted. However, the financial outlay of FTII would depend upon the availability of resources, keeping in view the present economic situation.

1.40 The reply of Ministry is evasive and the Committee is unable to understand whether the need of sanctioning funds for both the Television and Film Wing of the FTII has been impressed upon the Planning Commission. The Committee would like the Ministry to clearly specify the action taken in this regard.

#### *Perspective Planning on Modernisation of the FTII*

##### **Recommendation (Sl. No. 15, Para 4.17)**

1.41 The Committee had noted that no perspective planning for modernisation of FTII existed. Most of the building of the Institute were stated to be more than 56 years old, the existing equipment in the TV Wing was still only black and white. The Committee had desired that all the recommendations for updating and modernisation of equipment and studio facilities in the FTII would be projected. The Ministry of Information & Broadcasting would also draw up a perspec-

tive plan on modernisation of the FTII. They would have liked to be apprised of the progress in this regard.

1.42 The Ministry in their reply stated that the matter was under the consideration of the FTII in consultation with the Government. However, the modernisation proposal depended primarily on availability of resources.

1.43 The Committee would like to express their unhappiness on the lackadaisical manner in which an important matter like modernisation of equipment and studio facilities is being dealt with by the Ministry. They recommend that a perspective plan in this regard be drawn up immediately and implemented according to a time-bound programme.

*Implementation of the Recommendations of the Khosla Committee and Satish Chandra Committee*

**Recommendation (Sl. No. 16, Para 4.23)**

1.44 The Committee were of the view that either recommendations of the Khosla Committee and the Satish Chandra Committee be implemented faithfully, or a fresh evaluation of the working of the Institute be made. The Government cannot simultaneously not act on the former and reject the latter.

1.45 The Committee had also liked to know what the Government wished to do in this regard?

1.46 The Ministry in their reply stated that many of the recommendations of both Khosla Committee and Satish Chandra Committee had already been implemented. However, a fresh evaluation would be taken up as recommended.

1.47 The Committee feel that considerable time has already been lost without any meaningful review and implementation of the recommendations of the Khosla Committee and the Satish Chandra Committee. They would have expected the Ministry to at least complete the task of reviewing these recommendations during the period between the submission of Estimates Committee Report and the Submissions of Action Taken Replies. The Committee are unhappy to note that the reply of the Ministry reflects a state of lethargy and is, therefore, least reassuring. The Committee therefore desire the task of evaluation to be completed within a period of 3 months. The Committee would also like to be apprised of the results.



**CHAPTER II**  
**RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN**  
**ACCEPTED BY GOVERNMENT**

**Recommendations (Sl. No. 4. Para 1.22 & 1.23)**

While the Committee appreciate that membership of the Society has to reflect a cross-section of related fields of films and television including Government bodies, it feels that a stage has come when membership of the Society ought to be stabilised, and its structure given a degree of permanency.

**Reply of Government**

The recommendation has been noted.

**Recommendation (Sl. No. 8, Para 1.57)**

The Khosla Committee has *inter alia*, recommended, that the tenure of the Director should be fixed for a period of 3 years. The Committee find this important recommendation of the Khosla Committee has been ignored as different Directors of the Institute have held their post for periods ranging from eight months to five years. This, in the opinion of the Committee, is an undesirable trend. The Committee, therefore, recommend that the tenure of the Director should be fixed for a period of three years and made non-renewable, unless otherwise decided by the Governing Council of the Institute.

**Reply of Government**

Khosla Committee recommended that the tenure of the Director of the Institute should be three years. As suggested by the Estimates Committee the tenure of the Director may be fixed as three years, to be renewed only if the Governing Council finds the need to do so.

**Recommendation [Sl. No. 9(c), Para 2.15]**

While the Committee appreciate that courses of study to be run by an institution like FTII need to be reviewed from time to time it must however also emphasise the need for consistency and for stabilisation of curriculum.

**Reply of Government**

The Course pattern and curriculum are decided by the Academic Council which consists of outside experts in various fields of film making and representatives of faculty and students. Because of changing trends in film making and the need to evolve better teaching patterns, the syllabus is reviewed and revised whenever it is felt necessary. As a result, there were some changes in the course structure in the past. The Institute has

recognised the need for consistency and stabilisation of curriculum, and since 1985 the Course pattern has remained the same with a for minor changes of content for improvement.

**Recommendations [Sl. No. 9(D), Para 2.16]**

The Committee observe with concern the declining number of students enrolling in the institute. The Committee hope that both the Ministry and the Institute will take immediate steps to examine the underlying causes and take remedial steps.

**Reply of Government**

There have been slight fluctuations in the number of students enrolling in the Institute. However, there is no declining trend as may be seen from the data below:

1982 - 36; 1983 - 39; 1984 - 39; 1985 - 27; -  
 1986 - 37; 1987 - 33; 1988 - 38; 1989 - 34;  
 1990 (admissions postponed by one semester to February 1991); 1991 - 31  
 (one Indian and eight foreign students are expected to join soon).

The enrolment is against a total of 40 seats each year. The observations of the Estimates Committee have been noted.

**Recommendation [Sl. No. 9(F), Para 2.18]**

The Committee are satisfied to note that the usefulness of conducting refresher courses has been recognised by the Institute.

**Reply of Government**

Refresher Courses in various subjects are planned and will be conducted whenever facilities are available.

**Recommendation (Sl. No. 10, Para 2.29)**

FTII is the only Institute in the country which offers full time, or short orientation course on TV production. However due to excess demand for trained personnel in the field of Television, the Institute has not been able to meet the demands fully. The Committee also find that the Institute has been receiving frequent requests from various organisations, other than Doordarshan for training their personnel in video production. Due, However to inadequate training facilities it has not been possible to meet their requirements either. The Committee desire that the Ministry of Information & Broadcasting should undertake an exercise to assess the projected requirements of Doordarshan, and other organisations, and take necessary steps to augment the training capacity of the FTII during the Eighth plan period. The Committee would like to be apprised of further developments in this direction.

### **Reply of Government**

Proposals for funds to augment training facilities have been included in the 8th Five Year Plan so that short term Courses in TV/Video production can be conducted alongwith the regular programme.

The training requirements of Doordarshan are evident from their expansion plans under VIIIth Five Year Plan. The setting up of Educational Media Research Centres (EMRCs), Audio Visual Research Centres (AVRCs) under University Grants Commission, State Institutes of Educational Technology (SIETs) by State Governments, generation of video programme facilities by other government organisations/departments and a massive growth of programme production activity outside Doordarshan is indicative of the demand for TV professionals in the country.

Keeping in view these facts in mind, the VIIIth Plan Proposal for TV Wing has been developed. It includes two parts. Part-I consists of two schemes: (1) Augmentation and Updating of Existing Equipments and facilities and (2) Setting up of a new TV Studio. This part of the VIIIth Plan Proposal takes care of the training requirements of Doordarshan.

Part-II of the proposal contains the setting up of a 'Centre for Diploma Courses in TV Production'. This Centre aims at introducing full time course in various disciplines of TV Production for outsiders. The other activity of the proposed Centre will be to organise in-service courses for the training of personnel from other organisations than Doordarshan. Thus, this proposal will meet the training requirements of other government organisations as well as the industry.

The VIIIth Plan Proposal of TV Wing is under the consideration of the Government.

### **Recommendation (Sl. No. 11, Para 3.14 & 3.15)**

One of the important objectives for which the Institute was established is to endeavour towards raising the technical standards of Indian Films and television programmes.

The Committee feel that in view of student films being of short duration it should be possible to screen them regularly on TV. A further suggestion that can be considered by the Government is to facilitate the Institute organising its own film festivals in major film producing centres of the country viz., Bombay, Madras, Calcutta.

### **Reply of Government**

The possibility of showing the diploma films of the students of FTII on Doordarshan is being explored, depending upon the suitability, availability of telecast time etc.,

In the past, Diploma films were shown every year in trade shows to invited audience in the film production centres in the country. This served as a showcase for the work of students and helped them get employment in

the film industry. This practice was discontinued when it was felt that there was no need to publicise the calibre of the students who came to be accepted by the film industry.

Some selected films made by the students over the years are shown once in a way. One such screening was held in Trivandrum during the Filmotsav, 1989. Such screenings are useful in bringing to the public notice the work of the students of the Institute. They will be held more frequently whenever possible and every year during Convocation.

**Recommendation [Sl. No. 11(b), Para 3.16]**

The Committee note with satisfaction that the Institute is maintaining regular interaction with film professionals of international level.

**Reply of Government**

The Institute continues to maintain inter-action with film professionals at international level. It is hoped that programmes of professional inter-action will increase in course of time through the help of organisations like CILECT (International Liaison Centre for Film and Television Schools), Denmark.

**Recommendation (Sl. No. 12, Para 3.19)**

The Committee would like to be apprised of the criteria for award of scholarship to students of FTII. It would like to also be informed whether scholarships have been awarded as per a laid down criteria.

**Reply of Government**

The Institute awards scholarships to students on the basis of the following criteria.

- (1) The Institute scholarships are awarded purely on merit.
- (2) The scholarships are disbursed as follows:-

(a) I Semester —

5 students out of the total number of the new entrants to the Institute will be awarded the Institute scholarships on the merit based on the marks obtained in the Aptitude Test and Interview. Four scholarships will be disbursed on the basis of merit to the students who stand first in Direction, Motion Picture Photography, Editing and Sound Recording & Sound Engineering. The fifth scholarship will be awarded to the student who stands first in aggregate after the first four are decided.

(b) II Semester —

For the award of Institute scholarships in the II semester, the performance in the I semester is taken into account, and four scholarships will be awarded on the basis of merits to students who stand first in Direction, Motion Picture Photography, Editing and Sound Recording & Sound Engineering. The remaining one scholarship will be awarded to the student who obtains maximum marks in

aggregate in a semester after the four scholarships as above are decided.

**(c) III, IV, V and VI Semesters**

After the students get into specialisation courses, two students from each specialisation will be awarded scholarship based on merit.

These scholarships have been awarded strictly as per the criteria laid down.

**Recommendation [Sl. No. 12(a), Para 3.26]**

The Committee are concerned about undue delay in implementing two important recommendations of the Khosla Committee. The Committee wish to emphasize the importance of exposing the students to professionally experienced teachers.

**Reply of Government**

The Governing Council in the meeting held on 11.4.1989 approved the scheme of sabbatical leave to all the faculty members. The delay in implementing this recommendation of Khosla Committee was due to the doubt whether this should be applicable to the Society employees alone or to the pre-1974 employees also. It took sometime for the Institute to get the clarification from the Government. This facility is now available to all the academic staff of the Institute.

The Institute could not successfully implement the recommendation to appoint teachers from the industry for short duration. Eminent professionals were not willing to stay at Pune taking time off from their busy schedule of work. The deficiency has, however, been made up by inviting as guest lecturers eminent professionals from the industry to conduct workshops for shorter durations. One eminent film-maker is invited as film-maker-in-residence for one month in a semester. This has proved very useful to the students.

**Recommendation (Sl. No.13, Para 3.34)**

The Committee note that almost all the posts of Deans, Professors and Lecturers are lying vacant in the FTII. In the absence of a full complement of teaching staff, the Committee fail to understand how the FTII can attain the desired levels of excellence in teaching, and in training. The Committee would like the Ministry of Information and Broadcasting to consider the question of revision of pay scales. They would like to be apprised of further progress in the matter.

**Reply of Government**

A number of teaching posts in FTII are still vacant. This is because there is no response from suitable persons to the advertisements. Raising the pay-scales of the teaching staff may help solve this problem. A

proposal for introducing U.G.C. pay scales for the teaching staff of FTII is under the consideration of the Government.

**Recommendation (Sl. No. 16, Para 4.23 & 4.24)**

The Committee are of the view that either recommendations of the Khosla Committee and the Satish Chandra Committee be implemented faithfully, or a fresh evaluation of the working of the Institute be made. The Government cannot simultaneously not act on the former and reject the latter.

The Committee would like to know what the Government wishes to do in this regard?

**Reply of Government**

Many of the recommendations of both Khosla Committee and Satish Chandra Committee have already been implemented. However, a fresh evaluation will be taken up as recommended.

**Recommendation (Sl. No. 17, Para 4.25)**

The Committee are disappointed to note that the system of having a directory of the distinguished students has been discontinued for the last 15 years. They recommend that the FTII should constantly monitor the whereabouts and performance of the distinguished alumni of the Institute. Towards this end perhaps a directory could be reintroduced now.

**Reply of Government**

The practice of maintaining a directory of the diploma holders with their addresses and achievements was discontinued. Once the diploma holder start their careers they get so busy in their work that they lose contact with the Institute. Also, their address keeps changing so frequently that it becomes difficult for the Institute to keep track of them from time to time. So the Institute could not maintain an up-to-date directory during the last 15 years.

The Practice of maintaining a directory of the diploma holders with their addresses and achievements is reintroduced now. Letters have been sent to 1100 diploma holders and information has already been received form 279 diploma holders so far.

## **CHAPTER III**

### **RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF GOVERNMENT REPLIES**

#### **Recommendation (Sl. No. 2, Para 1.20)**

The Committee, recommend that the Ministry may review the number of official representatives in the FTII Society, its Governing Council, as also the powers vested in the Governing Council with a view to imparting true autonomy to this Institute.

#### **Reply of Government**

The present number of official representatives in the FTII is fixed in order to ensure a broad-based representation to the various areas of interest in the decision taking body of the Institute. The greater number of official representatives has never been detrimental to the autonomy of the Institute. On the other hand, it has enabled the FTII Society to have more enlightenment in the process of its functioning. The powers vested in the Governing Council seem to be satisfactorily functioning without affecting the autonomy of the Institute. It may be mentioned that the FTII is fully funded by the Government of India. In view of the existing economic crisis of the country, the Government has the responsibility to ensure that the funds are utilised with austerity as is done in all other fields. Further delegation of powers to the Governing Council is not therefore found necessary.

#### **Recommendation (Sl. No. 5, Para 1.24)**

The Committee expect that the Government will review the composition of the Institute accordingly.

#### **Reply of Government**

In view of the reasons given under paragraph 1.20, no change is considered necessary at this stage. However, the recommendations have been noted.

## **CHAPTER IV**

### **RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE.**

#### **Recommendation (Sl. No. 6, Para 1.53)**

The Committee find that the FTII is being run effectively by the Governing Council, as its main executive body. In which context they are unable to entirely appreciate the exact role assigned to the FTII Society. The Committee, therefore, recommend that Government may consider reviewing the organisational structure of the Institute with a view to rationalising it. At the same time the Committee also recommend that apart from making the FTII Society more broad-based it should be assigned certain specific functions, such as approval of the annual budget, plan objectives and goals, academic programmes etc., in order to draw upon the experience and the knowledge of most members of the Society.

#### **Reply of Government**

The recommendations have been noted.

#### **Recommendation (Sl. No. 7, Para 1.54)**

The Committee note that Institute was set up as a centre of excellence. It is also a pioneering institute in the country for imparting training in the field of electronic media. The Committee, therefore, note that the role of the Director of FTII is crucial. The present incumbent of the post, who belongs to IAS, was however appointed as Director on 26.11.88, even though the post fell vacant on 30.9.84.

#### **Reply of Government**

The intention of the Governing Council as well as Government was to select one of the leading film makers as Director, FTII. After considerable amount of effort, this could not, however, be achieved. The selection of a successor was primarily delayed for this reason. Ultimately, the Government had to select a suitable officer from the organised services. The selection, approval etc., of such a candidate also was time consuming. The post of Director, FTII had remained vacant from September '84 to November '88 for these reasons.

#### **Recommendation (Sl. No. 7 (a), Para 1.55)**

While expressing its concern at such delay, the Committee express its dissatisfaction that no criteria has been fixed for this appointment. Explanation of the Ministry that eligibility criteria has not been fixed as FTII is an autonomous body is disingenuous. FTII could easily have done



the needful; equally the government could, without impinging on autonomy, have taken initiative in this regard. The committee would like to be apprised of the steps taken by the Ministry for rectifying this.

#### **Reply of Government**

Khosla Committee recommended broad guidelines for the appointment of Director. It is difficult to lay down more specific criteria for the selection of Director. This is because not many persons are available in the field of cinema who are willing and suitable to take up the responsibility of running a premier institute like FTII. Laying down specific criteria may further limit the selection and choice in an area which is already very narrow.

#### **Recommendation (Sl. No. 7 (b), Para 1.56)**

The committee note in this connection that Khosla Committee had recommended that "the principal (subsequently designated as 'Director') of the Institute should be a man who is intimately connected with the art of film making. They are inclined to believe that only such a person who has first hand knowledge of the film making process, can inspire the students and infuse confidence among the staff, will be successful as the Director of the Institute. The above Committee had also recommended the appointment of a Registrar to look after administrative matters. In the opinion of the Committee a professional person having intimate knowledge of film making process should man the post of Director as recommended by the Khosla Committee. Now that a Registrar has been appointed to look after administrative matters the appointment of a civil servant as a Director of the Institute does not appear justifiable any more.

#### **Reply of Government**

The appointment of a civil servant was made under exceptional circumstances on the recommendation of the Governing Council. The efforts of the Government are always first to select a person connected with the art of film making to the post of Director.

#### **Recommendation (Sl. No. 9, Para 1.78)**

The Committee regrets to note that no complete account of the demands/grievances of the students is available. In the opinion of the Committee this fact is illustrative of the indifference with which the administration of the Institute, which in some measure includes the ministry as well, has been viewing students unrest. This belief is strengthened by the almost one sided picture, presented by the Ministry, in the written notes submitted to the Committee. The Committee is unable to appreciate the views expressed by the Ministry that students are entirely responsible for a break-down of dialogue, or, that "they are beyond redemption". The Committee wish to emphasise that this is too blanket a condemnation, unworthy of any administration. In which context the Committee find it strange that the consultative machinery suggested by the

Khosla Committee as far back as 1971 was established only in 1990. The Committee is equally unable to understand why the students did not agree to nominate their member on this Consultative Committee. The Committee, therefore, recommend a proper activation of the Consultative Committee of the Institute.

#### **Reply of Government**

The Director, Dean(F) and the faculty have always been consulting the students and their representatives on all matters concerning the students. The Executive Committee of the Students' Association consisting of President, Secretary and Class representatives would discuss their problems with Director, Dean and the faculty. This arrangement was the same as suggested by Khosla Committee except that it was not formalised. When it was formalised after the recent strike, the students did not nominate their members on the Committee owing to differences of opinion among themselves. Now that the situation is normal, the Consultative Committee will be activated formally during this academic year with the cooperation of the students.

#### **Recommendation (Sl. No. 9(e), Para 2.17)**

The Committee further note that the course of Acting in FTII which was started in 1962 was discontinued in 1976 due to deteriorating student discipline in the Institute. The Committee would like the reintroduction of this course to be examined afresh.

#### **Reply of Government**

The reintroduction of the course in Film Acting will be examined in the context of the present pattern of courses offered by the Institute. The present courses follow an integrated approach of training. The first year course is common to all the students. From the second year, the students branch off into their respective specialisations chosen by them at the time of admission to the Institute. Even during their specialisation, the students have a lot of common activity centred round their coordinated projects. The Acting Course cannot be thought of as specialisation right from the first year, as earlier conducted in isolation without having anything common with other specialisations. Otherwise, it will create once again the problems faced by the Institute earlier. The Acting Course will have to be a part of the main courses in cinema. For this, the Course structure, admission criteria, and teaching methodology will need to be changed drastically. These aspects will be examined and the desirability of such a course, assessed.

#### **Recommendation (Sl. No. 14, Para 4.7)**

The FTII was sanctioned an amount of Rs. 200 lakhs during the 7th Five Year Plan, against the original proposal of Rs. 761.00 lakhs. This allocation was given exclusively for the Film Wing. The Committee note that due to non-allocation of fund for TV Wing the requirements of the

Institute have got accumulated over the years. The Committee would like the Ministry of Information and Broadcasting to impress upon the Planning Commission the need of sanctioning funds for both the Television and Film Wing of the FTII. This will ensure the setting up of a new TV Studio while augmenting and updating the existing equipment and facilities.

**Reply of Government**

The observations have been noted. However, the financial outlay of FTII will depend upon the availability of resources, keeping in view the present economic situation.

**Recommendation (Sl. No. 15, Para 4.17)**

The Committee note that no perspective planning to effect modernisation of FTII exists. Most of the building of the Institute are stated to be more than 56 years old, the existing equipment in the TV Wing is still only black and white. The Committee desire that all the recommendations for updating and modernisation of equipment and studio facilities in the FTII should be projected. The Ministry of Information & Broadcasting should also draw up perspective plan on modernisation of the FTII. They would like to be apprised of the progress in this regard.

**Reply of Government**

The matter is under the consideration of the FTII in consultation with the Government. However, the modernisation proposal depends primarily on availability of resources.

## CHAPTER V

### RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF GOVERNMENT ARE STILL AWAITED

#### **Recommendation (Sl. No. 1, Para 1.19)**

The Committee regret that recommendations made by its predecessor Committee and reiterated by the Expert Committees *i.e.*, Khosla Committee and Satish Chandra Committee, for granting a statutory status to the FTII, have not been implemented. Though more than 20 years have elapsed the Ministry has yet to give consideration to this recommendation of the Estimates Committee. The Committee would like the Ministry to review this position and clarify its stand.

#### **Reply of Government**

The Ministry is reviewing the matter in greater detail and further report will be submitted.

#### **Recommendation (Sl. No. 3, Para 1.21)**

The Committee are of the view that while giving the Institute a new legal status the existing objectives clause of the Memorandum of Association needs to be revised. The Committee, therefore, recommend that the Memorandum of Association may be reviewed by the Institute, in consultation with the Govt. of India.

#### **Reply of Government**

The matter is being reviewed and further report will follow.

#### **Recommendation (Sl. No 9 (a), Para 1.79)**

The Committee note that even though a code of conduct has been framed there does not appear any will behind its adoption or implementation. The committee would, therefore, suggest that student unrest may not be viewed in isolation, but in the context of various shortcomings of the Institute pointed out from various quarters, including this Committee, from time to time.

#### **Reply of Government**

The code of conduct for students is generally implemented by the Institute. However, there may be some shortcomings in implementation because of the very nature of studies at the Institute. The Institute will endeavour to eliminate shortcomings with the cooperation of all concerned.

**Recommendation (Sl. No 9 (b), Para 1.80)**

The Committee hope that the Government will also recognise the seriousness of the chronic problems facing the Institute and will involve itself in remedying them.

**Reply of Government**

The problem of student unrest can be effectively tackled by the Governing Council and the Academic Council. However, when the means of remedying the problem are beyond these bodies, the Government may step in whenever the Institute seeks their guidance and help.

## APPENDIX

(Vide Introduction)

Analysis of Action Taken by Government on the 13th Report of the Estimates Committee (9th Lok Sabha).

I.	Total number of Recommendations .....	27
II.	Recommendations/Observations which have been accepted by Government (Nos.4,8,9 (c), 9(d), 9(f), 10,11, 11(b),12, 12(a),13,16 and 17 .....	13
	Percentage to total.....	48.15
III.	Recommendations/Observations which the Committee do not desire to pursue in view of Government's reply (Nos.2 and 5) .....	2
	Percentage to total.....	7.41
IV.	Recommendations/Observations in respect of which Government's replies have not been accepted by the Committee (Nos. 6,7, 7(a),7(b), 9, 9(e),14 and 15) .....	8
	Percentage to total.....	29.62
V.	Recommendations/Observations in respect of which final replies of Government are awaited. [Nos.1,3,9(a), 9(b)] ....	4
	Percentage to total.....	14.82

**LIST OF AUTHORISED AGENTS FOR THE SALE OF LOK SABHA  
SECRETARIAT PUBLICATIONS**

Sl. No.	Name of Agent	Sl. No.	Name of Agent
<b>ANDHRA PRADESH</b>		<b>WEST BENGAL</b>	
1.	M/s. Vijay Book Agency, 11-1-477, Mylargadda, Secunderabad-500361.	13.	M/s. Manimala, Buys & Sells, 123, B.w Bazar Street, Calcutta-1.
<b>BIHAR</b>		<b>DELHI</b>	
2.	M/s. Crown Book Depot, Upper Bazar, Ranchi (Bihar).	14.	M/s. Jain Book Agency, C-9, Connaught Place, New Delhi. (T. No. 351663 & 350806).
<b>GUJARAT</b>		15.	M/s. J. M. Jaina & Brothers, P. Box 1020, Mori Gate, Delhi- 110006. (T. No., 2915064 & 230936).
3.	The New Order Book Company, Ellis Bridge, Ahmedabad-380006. (T. No. 79065).	16.	M/s. Oxford Book & Stationery Co., Scindia House, Connaught Place, New Delhi-110001. (T. No. 3315308 & 45896).
<b>MADHYA PRADESH</b>		17.	M/s. Bookwell, 2/72, Sant Niran- kari Colony, Kingsway Camp, Delhi-110009. (T. No. 7112309).
4.	Modern Book House, Shiv Vilas Palace, Indore City. (T. No. 35289).	18.	M/s. Rajendra Book Agency IV-DR59, Lajpat Nagar, Old, Double Storey, New Delhi- 110024. (T. No. 6412362 & 6412131).
<b>MAHARASHTRA</b>		19.	M/s. Ashok Book Agency, BH-82, Poorvi Shalimar Bagh, Delhi-110033.
5.	M/s. Sunderdas Gian Chand, 601, Girgaum Road, Near Princes Street, Bombay-400002.	20.	M/s. Venus Enterprises, B-2/85, Phase-II, Ashok Vihar, Delhi.
6.	The International Book Service, Deccen Gymkhana, Poona-4.	21.	M/s. Central News Agency Pvt. Ltd., 23/90, Connaught Circus New Delhi-110001. (T. No. 344448, 322705, 344478 & 344508).
7.	The Current Book House, Maruti Lane, Raghunath Dadaji Street, Bombay-400001.	22.	M/s. Amrit Book Co. N-21, Connaught Circus, New Delhi.
8.	M/s. Usha Book Depot, 'Law Book Seller and Publishers' Agents Govt. Publications 585, Chira Bazar Khan House, Bombay-400002.	23.	M/s. Books India Corporation Publishers, Importers & Expor- ters, L-27, Shastri Nagar, Delhi-110052. (T. No. 269631 & 714465).
9.	M&J Services, Publishers, Repre- sentative Accounts & Law Book Sellers, Mohan Kunj, Ground Floor 68, Jyotiba Fuele Road, Nalgaum-Dadar, Bombay-400014.	24.	M/s. Sangam Book Depot, 4378/4B, Murari Lal Street, Ansari Road, Darya Ganj, New Delhi-110002.
10.	Subscribers Subscription Services India, 21, Raghunath Dadaji Street, 2nd Floor, Bombay-400001.		
<b>TAMIL NADU</b>			
11.	M/s. M. M. Subscription Agen- cies, 14th Murali Street, (1st floor) Mahalingapuram, Nungam- bakkam, Madras-600034. (T. No. 476558).		
<b>UTTAR PRADESH</b>			
12.	Law Publishers, Sardar Patel Marg, P. B. No. 77, Allahabad, U.P.		